

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 96/TT/2024

Subject : Petition for approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for the determination of transmission tariff from COD to 31.3.2024 for 2 Nos. transmission assets under “Phase-I- Unified Real Time Dynamic State Measurement (URTDSM)”.

Date of Hearing : **28.8.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power Holding Company Limited and 21 Others

Parties Present : Shri Vivek Kumar Singh, PGCIL
Shri V.C. Sekhar, PGCIL
Shri Nitish Kumar, PGCIL

Record of Proceedings

The Petitioner’s representative submitted that the present Petition had been filed for the determination of transmission tariff from the COD to 31.3.2024 for **Asset-1**: Phase-I Unified Real Time Dynamic State Measurement (URTDSM) for NLDC, backup NLDC and NTAMC System-Phase-I URTDSM for NLDC, backup NLDC and NTAMC System-Phasor Data Concentrator (PDC) at NLDC, backup NLDC and NTAMC System and **Asset-2**: URTDSM System (Control Center equipment, PMUs and associated equipment integrated and commissioned at ERLDC (07 PMUs) under “Phase-I- Unified Real Time Dynamic State Measurement (URTDSM)”.

2. After hearing the Petitioner’s representative, the Commission ordered as under:
 - a) Issue notice to the Respondents subject to just exceptions, and
 - b) The Respondents are to file their respective replies to the Petition, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.



3. The Commission further directed the Petitioner to submit the following information on an affidavit with a copy to the Respondents within weeks:
- a) Clarify whether Asset-2 is commissioned. If so, submit the documents relating to its COD along with the revised IDC statement and the revised tariff forms with the Auditor's certificate;
 - b) According to the Petitioner, 70% of the capital cost of the transmission assets is funded through a PSDF grant. Furnish the reasons for considering the balance capital cost as equity only, which has resulted in the debt: equity ratio being 0:100 instead of 70:30 as per the 2019 Tariff Regulations;
 - c) RCE-II for Asset-1; and
 - d) Form-2 and Form-12 for Asset-1.
4. The Petition will be listed for the hearing on **24.10.2024**.

By order of the Commission

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(T. D. Pant)
Joint Chief (Law)

